

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6410
ANSWERED ON:05.05.2010
AMENDMENT IN RTI
Jagannath Dr. M.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Attorney General of India (AGI) has made some suggestions for amendments of RTI Act;
- (b) if so, the details thereof alongwith the details of suggestions made by the AGI; and
- (c) the time by which a decision is likely to be taken in this regard?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): In response to a reference made to him, the Attorney General of India has opined that in order to protect the independence of judiciary and administration of justice, the RTI Act may need to be amended.

(c): No time frame can be prescribed to take decision in the matter.